

development—it is clear from the answer—the original commitment was Rs. 150 whatever be the extent of the house-site. Now, they have agreed only for 50 per cent of that. The question is whether the Government of India will stand by their original commitment of giving Rs. 150 for towards development charges in view of the fact that the Kerala Government unlike many other Governments, have taken up this scheme very seriously and have gone ahead with it and the Prime Minister also had been there to inaugurate some of these houses. I want to know from the Minister whether they will stand by the original commitment and sanction to Kerala what they have promised to give.

SHRI OM MEHTA: The original commitment was Rs. 150 for 100 sq. yds. house-site for the landless labourers... (*Interruptions*). When they changed it to 250 sq. yds. there is no justification for that.

SHRI C. M. STEPHEN: Grant towards developmental charges has nothing to do with the extent of the land. (*Interruptions*).

MR. SPEAKER: By speaking so loud, will the Minister revise his decision?

SHRI C. M. STEPHEN: With your permission, Sir, the point is this ...

MR. SPEAKER: No argument please. You can discuss it with him later on.

Next question

SHRI C. M. STEPHEN: The extent of land arises only in the case of acquisition. We are not asking for acquisition. Towards Developmental charges, you pay a maximum of Rs. 150. That is what we are asking. We are not asking anything more than that.

MR. SPEAKER: May I request you to kindly keep sitting?

Shri Vekaria—not here.

Shri G. P. Yadav—also not here.

Shri M. V. Krishnappa—also not here.

So, the list is over. I am going to have the second round. Only one minute is left.

SHRI VASANT SATHE: Please allow me to ask one question, Sir.

MR. SPEAKER: I cannot go back after calling the next names. So sorry.

Shri Phool Chaud Verma—absent.

Shri Dhan Shah Pradhan—absent.

Shri M. S. Purty—absent.

Ch. Ram Prakash—absent.

Shrimati Savitri Shyam—absent.

Shri INDER J. MALHOTRA: rose.

MR. SPEAKER: I called your name but you were not there. Kindly keep sitting.

केन्द्रीय स्वास्थ्य सेवा योजना का लाभ उठाने वाले कर्मचारियों को प्रायुर्वेदिक शोधालयों के डाक्टरों की घर बुलाने में कठिनाई।

*285. डा० लक्ष्मीनारायण पांडेय : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस बात की ओर दिलाया गया है कि केन्द्रीय स्वास्थ्य सेवा योजना का लाभ उठाने वाले कर्मचारियों को प्रायुर्वेदिक शोधालयों के डाक्टरों को घर बुलाने में इस लिये कठिनाई होती है कि इन शोधालयों का कार्यक्षेत्र बहुत विशाल है; और

(ख) यदि हां, तो इस कठिनाई को दूर करने के लिए सरकार द्वारा क्या कार्य-वाही की जा रही है ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU):

(a) No such complaint has been received from the beneficiaries.

(b) Does not arise.

डा० लक्ष्मीनारायण पांडेय : सरकार के पास इस सम्बन्ध में शिकायतें न भी प्राप्त हुई हों, यह तथ्य है कि इन आयुर्वेदिक औषधालयों की संख्या बहुत कम है और जिन एरियाज को वे कवर करते हैं, वे बहुत बिस्तृत है। मैं यह जानना चाहता हूँ कि इस बात को ध्यान में रखते हुए क्या और अधिक आयुर्वेदिक डिस्पेंसरीज खोलने का प्रस्ताव सरकार के विचाराधीन है।

SHRI A. K. KISKU: I am afraid we cannot say anything at this stage unless and until we have the full facts, that the beneficiaries are not taken care of properly with the existing facilities. Therefore, at this stage, we have no answer for this.

डा० लक्ष्मीनारायण पांडेय : वर्तमान में एलोपैथिक डिस्पेंसरी कितने एरिये को कवर करती है और आयुर्वेदिक डिस्पेंसरी कितने एरिये को कवर करती है ?

SHRI A. K. KISKU: It is a fact that the area of coverage for indigenous medicines is rather large. But, apart from this, we cannot make any statement at this stage about this.

WRITTEN ANSWERS TO QUESTIONS

Selection Grades for Teachers in Delhi Schools

6281. SHRI PHOOL CHAND VERMA:
SHRI DHAN SHAH PRA-DHAN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Selection Grade to T.G.Ts. in Government Schools of Delhi was sanctioned with effect from the 5th September, 1971 and payment released on the 31st May, 1972;

(b) whether on the 12th September, 1972, Government confirmed a large number of officiating P.G.Ts. retrospectively, which resulted in the denial of legitimate benefits to them; and

(c) if so, the reasons therefor and what Government propose to do in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Yes, Sir.

(b) and (c). On various dates between September 12 and November 20, 1972, the Delhi Administration issued orders confirming a number of Post-Graduate teachers—both those promoted from the next lower grade of trained graduate teachers and others directly recruited—with effect from certain earlier dates depending on when the regular vacancies for such confirmations had become available and the seniority *inter se* of the teachers concerned. Representations have been received from the promotees among the confirmed post-graduate teachers against the dates from which the confirmations had to take effect. These are being examined.